

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal No. E/303/2009

M/s. Howrah Gases Ltd.

....Appellant(s)

Vs.

Commissioner of Central Excise, Bolpur.

....Respondent(s)

Appearance:

Adjournment Request for the Appellant (s)

Shri A. Roy, Suptd. (AR) for the Respondent(s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 22.01.2019

ORDER No.....

Per Bench:

A letter dated 21.01.2019, has been received from the appellant for adjournment.

2. Accordingly, the matter is adjournment to 13.03.2019.
3. Issue Notice.

(Dictated and pronounced in the open court.)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

Tushar Kr.